

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 669 & 689 of 2019

IN THE MATTER OF:

Rajesh Kumar Agarwal & Ors. ...Appellants

Vs

M/s Srivani Merchants Pvt. Ltd. & Anr.Respondents

Present:

**For Appellants: Mr. Palzer Moktan and Ms. Arushi Arora,
Advocates**

For Respondents: Mr. Nikhil Jain, Advocate for Respondent No. 1

ORDER

13.09.2019 Mr. Nikhil Jain, learned Counsel appearing on behalf of 1st Respondent, prays for and is allowed two weeks' time to file reply affidavit along with Vakalatnama. Appellant may file rejoinder, if any, within two weeks thereof.

Post the appeal 'for Admission (After Notice)' on **17th October, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

(Kanthi Narahari)
Member(Technical)

Akc/Sk